

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No.

of

Applicant(s):  
Advocate for  
Applicant(s) :

Respondent(s) :

Respondent (s) :

Notes of the registry

Orders of the Tribunal

**O.A. No. 290/00261/15**

**Date of Order : 13/05/2016**

Mr Vijay Mehta, Counsel for applicant.

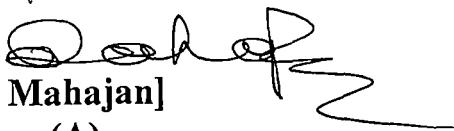
Mr Kamal Dave, Counsel for respondent No. 1 to 4.

Mr R.K. Soni, Counsel for respondent No. 5.

Counsel for respondent No. 1 to 4 filed reply today and submitted that the applicant has been relieved from Ratlam Division vide order dated 07/04/2016 annexed as Annexure-R/1 alongwith reply.

Counsel for respondent No. 5 has submitted that the applicant has infact joined in Jodhpur Division and produced copy of order dated 28.04.2016 before the court.

In view of submissions made by counsels for respondents and documents produced, this OA has *been* rendered infructuous as substantial relief has been granted by the respondents. Accordingly, OA is dismissed as having become infructuous.

  
[Praveen Mahajan]  
Member (A)

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